

**SECTION XVI**

**LISTED ON: 14.8.2015**

**COURT NO.: 9**

**ITEM NO. : 42**

**IN THE SUPREME COURT OF INDIA**

**CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 22304-06 of 2015**

(With prayer for interim-relief)

With

**INTERLOCUTORY APPLICATION No 1-3**

(Applications to file additional documents)

With

**INTERLOCUTORY APPLICATION NO.4-6**

(Application from filing exemption from filing O.T.)

With

**INTERLOCUTORY APPLICATION No. 7-9**

(Application for lengthy list of dates)

**CHANDRA GUPTA KUMAR & OTHERS ETC. ETC. ...Petitioner(s)**

**Versus**

**STATE OF BIHAR & ORS. ETC. ETC. ...Respondent(s)**

**OFFICE REPORT**

The Special Leave Petitions above-mentioned have been filed by Mr. Anurag Pandey, Advocate against the judgment and Order dated 19.5.2015 of the High Court of Judicature at Patna in L.P.A. No. 766/2014, L.P.A. No.745/2014 and L.P.A. No.1306/2014.

It is submitted that C.A No.1240-1241/2011 arising out of similar issue was dismissed by this Hon'ble Court on 28.11.2011. (Copy of the same is annexed at Annexure P-19 at page Nos.256 to 262).

It is further submitted that SLP(c) No.32080-81/2012 arising out of similar issue was dismissed by this Hon'ble Court on 12.10.2012. (Copy of the same is annexed at Annexure P-26 at page Nos.295 to 298).

It is again further submitted that SLP(c) No.25702/2011 arising out of SLP(cc) No.14252/2011 arising out of similar issue was dismissed by this Hon'ble Court on 5.9.2011. (Copy of the same is annexed at Annexure P-18 at page No.255).

The matters are listed before the Hon'ble Court with this office report.

Dated this the 11th day of August, 2015.

**ASSISTANT REGISTRAR**